

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.560/2016

This the 14<sup>th</sup> day of September, 2016

**Hon'ble Shri P K Basu, Member(A)  
Hon'ble Dr. Brahm Avtar Agarwal, Member(J)**

Munesh,  
(Aged about 29 years)  
D/o Shri Dharamveer Bhati  
R/o H.No. 50, Block-H, Saurabh Vihar  
Jaitpur, Badarpur,  
New Delhi-110044. ....Applicant

(Through Advocate: Shri Deepak Verma for Shri L R Khatana)

Versus

1. Government of NCT of Delhi  
Through its Chief Secretary  
Delhi Govt. Secretariat  
IP Estate, New Delhi-110003.
2. The Director  
Directorate of Education  
Govt. of NCT of Delhi  
IP Estate, New Delhi-110003.
3. Delhi Subordinate Services Selection Board  
Through its Secretary  
FC-18, Institutional Area  
Karkardooma, Delhi-110092.

....Respondents

(Through Advocate: Mrs. Harvinder Oberoi)

**Order (oral)**

**Shri P K Basu, Member(A)**

Shri Deepak Verma, learned counsel appearing on behalf of Shri L R Khatana, counsel for the applicant, states that the

respondents have already granted the reliefs prayed for in the OA and the same has become infructuous.

2. OA is dismissed as having become infructuous. No costs.

**( Dr. Brahm Avtar Agarwal)**  
**Member(J)**

**( P.K. Basu )**  
**Member (A)**

/vb/